

**Central Administrative Tribunal
Principal Bench**

OA No.1889/2018

New Delhi this the 14th day of May, 2018

**Hon'ble Sh. Raj Vir Sharma , Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

Sh. Naveen Puri (aged about 55 years)
S/o Late Sh. R.K. Puri
R/o Narendra Nagar-III
Sonipat (Haryana) Applicant

(By Advocate: Sh. T.D. Yadav)

Versus

1. Govt. of NCT of Delhi,
Through Chief Secretary,
I.P. Estate, Delhi Secretariat, New Delhi
2. The Principal Secretary
(Health & Family Welfare)
Govt. Of NCT of Delhi,
Delhi Secretariat
I.P. Estate, New Delhi-110002
3. The Director of Health Service
Directorate of Health Services
Govt. Of NCT of Delhi,
F-17, Karkardooma, Delhi. Respondents

By Hon'ble Mr.Raj Vir Sharma, Member(J)

ORDER (ORAL)

Heard.

2. At the very outset learned counsel for the applicant submitted that an appeal dated 04.09.2017 filed by the applicant is pending before the respondents. He submitted that the applicant will be satisfied if a direction is given to the respondents to decide the aforementioned appeal of the applicant within a specific period.

3. In view of the limited prayer made by the applicant, without going into the merits of the case, we direct the respondents to decide the aforementioned appeal moved by the applicant by a reasoned and speaking order within a period of seven weeks from the date of receipt of a certified copy of this order.
4. O.A. is disposed of accordingly.

(Praveen Mahajan)
Member (A)

(Raj Vir Sharma)
Member(J)

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